## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/08/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/116/(IB)/2017

NAME OF THE PETITIONER(S)

: AMALAGAMATIONS REPCO LTD

NAME OF THE RESPONDENT(S)

: VISUWAM AUTO SPARES PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

Counsil For Respondent Ashall

2. A. Hidya.

For Ms. King & Partoridge

## **ORDER**

Counsel representing both the parties are present. Counsel for petitioner submitted that the Adjudicating Authority has passed an order in CP 546/IB/2017 appointing an IRP and the proceedings are initiated. Copy of the order has already been forwarded to the Insolvency Professional and moratorium was declared. Counsel for petitioner prayed time for placing the said order. Put up on 21.08.2017 at 10.30 A.M.

> (K. Anantha Padmanabha Swamy) Member (Judicial)